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Title: The Minister of Law and Justice made a statement correcting the reply given on 24 November, 2014 to Unstarred Question No. 9 asked by Sarvashri Ram Charitra Nishad and Ravindra Kumar Pandey, MPs regarding 'Reservation for Women Judges' and giving reasons for delay in correcting the reply.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to make statement (i) correcting the reply given on 24 November, 2014 to Unstarred Question No. 9 asked by Sarvashri Ram Charitra Nishad and Ravindra Kumar Pandey, MPs, regarding 'Reservation for Women Judges' and (ii) giving reasons for delay in correcting the reply.

(i)

Part of the Annexure		For	Read
Sl. No.8	Gujarat	--	03
Sl. No.14	Madhya Pradesh	01	02
Total		55	59

(ii) In the Annexure the number of women Judges as on 10.11.2014 in the High Courts of Gujarat and Madhya Pradesh were shown as "nil" and "01" respectively. During review it was noticed that the number of women Judges as on 10.11.2014 in the High Courts of Gujarat and Madhya Pradesh were "3" and "2" respectively. Accordingly, a correcting statement has been put up. Delay in sincerely regretted.

(Placed in Library, See No. LT 1401/16/14)

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